

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No. 340/2010

Sub: Petition for determination of transmission tariff for combined Asset-I (i) 400 kV D/C RAPP - Kankaroli transmission line along with associated bays, (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli sub-station, and (iii) 400 kV S/C RAPP- Kota line along with 80 MVAR Bus Reactor and combined Asset-II, (i) 400/220 kV 315 MVA ICT -II along with associated bays AND two no. 220 kV line bays and two no 220 kV line bays at Kankroli sub-station and (iii) 400/220 kV 315 MVA ICT-I and ICT-II at Kota sub-station and ICT-III at Kankaroli sub-station along with associated bays at Kota and Kankaroli sub-stations under Transmission System associated with RAPP 5 & 6 in Northern Region for tariff block 2009-14.

Date of hearing : 12.7.2011

Coram : Dr. Pramod Deo. Chairperson.
: Shri S.Jayaraman, Member
: Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and others.

Parties present : 1. Shri S.S Raju, PGCIL
2. Shri M.M Mondal, PGCIL
3. Shri Rajeev Gupta, PGCIL
4. Shri T.P.S.Bawa, PSPCL

Record of Proceedings

The representative of the petitioner submitted that reply to the petition has been filed by Punjab State Power Corporation Ltd. (PSPCL) successor of Punjab State Electricity Board (Respondent No. 6) and sought time to file rejoinder. He further submitted that projected additional capital expenditure of ₹ 1639.08 lakh and ₹ 332.01 lakh for combined Asset-I on account of balance and retention payment during the period 2009-10 and 2010-11, respectively may be allowed.

2. The representative of the PSPCL submitted that the petitioner should submit the actual additional capital expenditure for the years 2009-10 and 2010-11 since the period is already over. He further submitted that O & M expenses be allowed as per the regulations.

3. The representative of the PSPCL also raised the issue of number of multi-circuit towers in the RAPP-Kota transmission line and apportionment of cost of the multi-circuit portion to the RAPP-Kota single circuit line.

4. The representative of the petitioner sought time to submit the detailed justification in this regard.

5. The Commission directed the petitioner to submit the details of actual additional capital expenditure incurred during the years 2009-10 and 2010-11, on affidavit and its rejoinder to the reply of PSPCL, with advance copy to the respondents, latest by 29.7.2011.

6. Subject to above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)